

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 753 OF 2016 IN
DFR NO. 3719 OF 2016**

Dated: 02nd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M.P. Power Management Co. Ltd. ...Appellant(s)

Vs.

M/s Jaiprakash Power Ventures Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ravin Dubey a/w
Mr. Purushaindra Kaurav, Addl. AG(MP)

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Pratyush Singh
Mr. Shashank Khurana for R.1

Mr. Mandakini Gosh for R.5

ORDER

IA NO. 753 of 2016

(Appl. for condonation of delay)

There is one day delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. S. Venkatesh appears on behalf of Respondent No.1 and Ms. Mandakini Ghosh appears on behalf of Respondent No.5. Though served, other respondents are not represented.

We have heard learned counsel for the parties. For the reasons stated in the Application, delay is condoned. Application is disposed of.

List the matter for admission on 16.02.2017

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh